

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.2**

**New IA/229/ND/2023 in IB/2552/ND/2019**

**IN THE MATTER OF:**

Creative Infraheights Pvt. Ltd.	...	Applicant
Versus		
JBK Developers Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 16.01.2023**

**Coram:**

**MR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP :Mr. Pawan Kumar Ray, Mr. Riju Mani Talukdar, Adv.  
For the Respondent : Ms. Shankari Mishra, Adv.

**ORDER**

Heard the submissions made by the Counsel for the applicant. This application has been filed under Rule 11 of NCLT Rules seeking direction against the Resolution Professional for refund of earnest money deposit and security deposit of the Corporate Debtor. Let notice be served on all the respondents for their appearance as well as for reply.

Let the matter be fixed for 09.02.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**